

(5)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

R.A.No.86 of 1997

IN
O.A.No.434 of 1997.

Dated: this the 17th day of April, 1997.

HON'BLE SHRI JUSTICE K.M. AGARWAL, CHAIRMAN.

HON'BLE SHRI S.R. ADIGE, MEMBER(A)

Shri V.K. Chaudhary,
SE(Civil-II) All India Radio,
CCW, 9th Floor, Sochana Bhawan,
New Delhi.

Residing at New Minto Road Hostel,
Block-II, Apartment No.1/4,
New Delhi - 110 002.

.....Applicant.

Versus

1. Union of India,
through the Secretary,
Ministry of Information & Broadcasting,
Shastry Bhawan,
New Delhi - 1.

2. Chief Engineer(Civil)-I,
All India Radio,
PTI Building,
New Delhi - 110 001

..... Respondents.

ORDER(BY CIRCULATION)

BY HON'BLE SHRI S.R. ADIGE MEMBER(A).

Perused the RA.

2. Under Section 22(3)(f) A.T. Act read with
Order 47 Rule 1 CPC, a judgment/order/decision can
be reviewed only if

- i) it suffers from an error apparent
on the face of the record;
- ii) new material or evidence is discovered
which was not within the knowledge of
the parties or could not be produced
by that party at the time the judgment
was made, despite due diligence; or
- iii) for any sufficient reason construed to
mean analogous reason.

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3. A perusal of the contents of the RA makes it abundantly clear that none of the grounds taken therein bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC.

4. The R.A. is therefore rejected.

For

(K.M. AGARWAL)
CHAIRMAN.

(*Anjali*)
(S.R. ADIGE)
MEMBER(A).

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